CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 638.

Dated: _8DEC 1994

APPLICATION NO: 907 9 94.

APPLICANTS:- Mr. V. R. Nagaraja Sharona, V/s.

RESPONDENTS: - The By. Director of Postal Accounts, Blose - 1 & Others

- I. O Dr. M. S. Nagarzja, Advocate, no. 11, let Main, 2nd Hoor, Enjaka Complex, Gandhingar, Bangalne-9.
 - 2. Dy. Director of Postal Accounts, Karnataka (6)e, Bangalne-560001.
 - 3. Director General, Aspartment of Posts.
 New Delli-110001.
 - 4. Soi. G. Shankappe, Addl. C.G. S.C. High Court Bldg, Bangalore-1

Subject:- Ferwarding of cepies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 24.11.94.

Issued on 8/12/94

OL PUTY REGISTRAN JUDICIAL BRANCHES

DRIGINAL APPLICATION NO.907/1994

DATED THIS THE TWENTYFOURTH DAY OF NOVEMBER, 1994

Mr. Justice P.K. Shyamsundar, Vice Chairman

Mr. T.V. Ramanen, Member(A)

Mr. V.R. Nagaraja Sharma Agad 37 years S/o. V.M. Ramachandrappa 153/3C, Sri. Raghavendra Nilaya Bovicolony Road IIIrd Block, Tyagaraja Nagar Bangalore-560 028

Applicant

(By Dr. M.S. Nagaraja, Advocate)

Vs.

- 1. Dy. Director of Postal Accounts, Karnataka Circle Bangalore-560 001.
- Director General Department of Posts New Delhi-110 001.
- 3. The Chief Post Master Ceneral Karnataka, Bangalore-560 001.
- 4. Union of India represented by its Secretary to Govt. Department of Posts, Mihistry of Communications Dak Bhavan, Sansad Marg New Delhi - 110 001.
- 5. Secretary
 Department of Personnel & Training
 Govt. of India, North Block
 New Delhi-110 001.

Respondents

(By Shri G. Shanthappa, A.C.G.S.C.)

ORDER

(Mr. T.V. Ramanan, Member(A))

The applicant who is an Assistant Accounts

Officer in the office of the Deputy Director of Postal Accounts,
Bangalore, had passed the Intermediate of ICWA examination in





June, 1991 and in accordance with the relevant instructions on the subject he was allowed two advance increments. The instructions as they existed also provided that should a person in service pass the Final of ICWA examination he would be eligible for another 4 advance increments. Apparently, having secured two advance increments and aspiring to secure four more increments upon passing the Final examination of ICWA, the applicant took the Final examination between the 18th and 21st June, 1993. The results of the Final examination, it appears, were announced in September, 1993. The applicant having passed the Final examination was awarded a certificate to that effect in January, 1994. However, on 28.6.1993 the Department of personnel and Training issued an Office Memorandum (D.M.) (Annexure-A5) replacing the earlier instructions regarding grant of advance increments for passing the Intermediate and Final examinations of ICWA, The aforesaid OM, provided from the financial year 1993-94 for replacement of previous system of giving advance increments by a scheme under which only lumpsum amounts would be granted as incentives for those passing certain examinations. A committee was constituted to look into the matter.

2. Be that as it may, after passing the Final examination of ICWA the applicant requested the first respondent for gradt of four advance increments. Having been denied his request, he represented to the second respondent (Annexure-A6). However, by the Memo dated 21.4.1994 (Annexure-A7) the first respondent conveyed the rejection of his represen-

tation by the second respondent stating that in the light of the guidelines contained in the Department of Personnel & Training O.M. dated 28.6.1993 the scheme of grant of advance increments cannot be extended to those employees who had passed the ICWA examination from the financial year 1993-94. The Memo also innocuously adds that such Government servants who had passed the examination from the financial year 1993-94 would have to wait the final decision of the Government meaning thereby that they would be governed by the incentives to be decided upon by the Ministry concerned to be given to those who have passed the examinations from the financial year 1993-94 onwards. Aggrieved with this order of denial of four advance increments, the applicant has come up with this application.

- 3. We have heard the learned counsel for the applicant and the learned Additional Central Government Standing Counsel for the respondents.
- In an almost similar case in O.A. No.390 of
 1994 decided on 13.9.1994, another Bench of this Tribunal has
 held that the circular issued by the Ministry of Personnel
 dated 28.6.1993 cannot be operated retrospectively and if a

covernment servant concerned had already completed his examination

before issue of the O.M. dated 28.6.1993, he would be entitled to the incentives allowed in the instructions which existed prior to 28.6.1993. We entirely agree with and abide by the decisions given by the other Bench of this Tribunal in the aforesaid case as regards the applicability of O.M. dated 28.6.1993.

5. In the result, the applicant's case stands governed by the earlier instructions which provided for grant of four advance increments on his passing the Final examination

referred to supra. We, therefore, allow this application and direct R1 and R2 to sanction grant of four advance increments to the applicant. This direction shall be complied with within a period of three months from the date of receipt of a copy of this order by R1 and R2. Copies of this order may be sent to them as early as possible. No order as to costs.

Sd-

Sd

(T.V. RAMANAN)
MEMBER(A)

(P.K. SHYAMSUNDAR) VICE CHAIRMAN

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Section Officer

Central Administrative Tribunal
Bangalore Bench

Bangalore

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 562 030.

Miscellaneous Appln.No.131/95 in

Dated: 2 1 MAR 1995

APPLICATION NO. 907 of 1994.

APPLICANTS: Mr.V.R.Nagaraja Sharma,

V/s.

RESPONDENTS: The Dy.Director of Postal Accounts,
Bangalore and others.

To

1. Dr.M.S.Nagaraja, Advocate,
No.11, Second Floor,
First Cross, Gandhinagar,
Sujatha Complex, Bangalore-9.

2. Sri.G.Shanthappa, Addl.Central Govt.Stng.Counsel, High Court Bldg, Bangalore-1.

Subject: Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 13-03-1995.

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DEPUTY REGISTRAR
JUDICIAL BRANCHES.

G66. HVM , ?

Sm. Mr. V. R. Nagaraja Shamma, Vf. Dy Director of portal Account

MANO. 131/95 in 02 NO. 907/94

Office Notes

Date

PKS(VC) (TVR(NA)

13.3-95

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glaubed to comply with the directions of the Tribunal.

MA 131/95 Stands disposed of.

MLAT



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Bangalore Bench

Bangalore